

under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, See No. LT-289/62.]

#### DELHI SALES TAX (AMENDMENT) RULES

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table a copy of Notification No. F. 3(31)/58-Fin.(E) published in Delhi Gazette dated the 13th July, 1961, containing the Delhi Sales Tax (Amendment) Rules, 1961, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as extended to Delhi. [Placed in Library, See No. LT-290/62].

12.13 hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6th August, 1962, has passed the enclosed motion referring the Limitation Bill, 1962, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House

#### MOTION

"That the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely Shrimati Violet Alva, Shri P. N. Saprú, Pandit S. S. N. Tankha, Shri K. K. Shah, Shri B. K. P. Sinha, Shri

S. K. Basu, Diwan Chaman Lal, Shri K. V. Raghunatha Reddy, Shri M. Ruthnaswamy, Shri Dibakar Patnaik and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

#### ARREST OF MEMBERS

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 6th August, 1962, from the Superintendent of Police, Bhopal:—

"Sarvashri Hukam Chand Kachwai, Ramchandra Vithal Bade and Homi F. Daji, Members, Lok Sabha, were found defying ban inside regulated area of Madhya Pradesh Vidhan Sabha, at Bhopal, on 6th August, 1962, and were therefore arrested under Section 188, Indian Penal Code."

**Shri S. M. Banerjee (Kanpur):** Though they were arrested on the 6th of August, the intimation has been sent only on the 8th. Myself and Shri Indrajit Gupta voluntarily surrendered on the 12th of July because, a

[Shri S. M. Banerjee]

warrant was likely to be issued against us. We sent letters from Jamshedpur to the Lok Sabha Secretariat but none of them reached here. I hope my friends will not meet with the same fate.

**Mr. Speaker:** If something has not been done earlier, he might bring it to my notice. Here I have got only this telegram.

**Shri S. M. Banerjee:** That is true. He sent a letter on the 12th and that letter has not reached the Lok Sabha Secretariat even today. This is happening to Members of Parliament who are inside jails.

**Mr. Speaker:** He might give it in writing. I will make enquiries about it. This telegram was received yesterday.

**Shri U. M. Trivedi (Mandsaur):** It is a patent fact. Why has this telegram been received only yesterday when they were arrested on the 6th?

**Mr. Speaker:** It might have been sent on the 6th and it might have reached here only on the 7th.

**Shri U. M. Trivedi:** You may kindly verify it.

**Mr. Speaker:** All right. I will do so.

**Shri Tyagi (Dehra Dun):** I was anxious to know the circumstances. They have volunteered to be arrested?

**Mr. Speaker:** Whatever it is, the information I have I have read out to you I cannot add anything. I find this telegram was sent on the 6th.

12.15 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FOURTH REPORT

**Shri Krishnamoorthy Rao (Shimoga):** Sir, I beg to present the

**Fourth Report of the Committee on Private Members' Bills and Resolutions.**

**Shri Sonavane (Pandharpur):** On a point of information, Sir, I would like like to know why such a long time is asked for the presentation of the Report and whether it was not visualised.....

**Mr. Speaker:** Order, order. The hon. Member is not following the proceedings.

**Shri Sonavane:** I want to know why so much time is asked for.

**Mr. Speaker:** Where has it been asked for? When has it been asked for?

**Shri Sonavane:** This motion is for the extension of time for the presentation of the Report.....

**Mr. Speaker:** No; something else has been presented. He says that he cannot catch my eye, but he does not give his ears to what is happening.

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BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission I rise to announce that in deference to your wishes and those of some hon. Members of the House, the Government have agreed to provide time for Short Duration Discussion on breakdown of power supply in Delhi to be raised by Shri Bishan Chander Seth, Shri Mani Ram Bagri, Shri Prakash Vir Shastri and Shri Hari Vishnu Kamath.

The discussion will take place tomorrow, Thursday, the 9th of August at 3:00 P.M.